

**LOK SABHA DEBATES**

**LOK SABHA**

-----  
Friday, July 25, 2003/Sravana 03, 1925 (Saka)  
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The Lok Sabha met at Eleven of the clock

(MR. SPEAKER in the Chair)

**12.01 hrs.**

**PAPERS LAID ON THE TABLE**

Title: Papers Laid on the Table by members/ministers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, on behalf of Shri Jaswant Singh, I beg to lay on the Table-

1. A copy of the Chartered Accountants (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. 1-CA(7)/64/2002 in Gazette of India dated the 31st March, 2003 under section 30-B of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT. - 7808/03)

A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 12th June, 2003 under sub-section (3) of section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT. - 7809/03)

**वस्त्र मंत्रालय में राज्य मंत्री (श्री बसनगौडा रामनगौड पाटिल) :** अध्यक्ष जी, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

1. राष्ट्रीय हथकरघा विकास निगम लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2003-2004 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. - 7810/03)

2. भारतीय हस्तशिल्प और हस्तकरघा निर्यात निगम लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2003-2004 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. - 7811/03)

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री सुभा महारिया) :** अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) भारतीय खाद्य निगम, नई दिल्ली के वर्ष 1999-2000 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय खाद्य निगम, नई दिल्ली के वर्ष 1999-2000 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT. - 7812/03)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI CH. VIDYASAGAR RAO):

Sir, I beg to lay on the Table a copy of the Notification No. S.O. 649 (E) (Hindi and English versions) published in Gazette of India dated the 3rd June, 2003 seeking to amend notification No. S.O. 477 (E) dated the 25th July, 1991 issued under sub-section (2B) of section 29B of the Industries (Development and Regulation) Act, 1951 together with a corrigendum thereto published in Notification No. S.O. 680 (E) dated the 12th June, 2003.

(Placed in Library, See No. LT. – 7813/03)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): Sir, on behalf of Shri Sreenivasa Prasad, I beg to lay on the Table a copy of the Sugarcane (Control) Amendment Order, 2003 (Hindi and English versions) published in Notification No. G.S.R. 113 (E)/Ess. Com./Sugarcane in Gazette of India dated the 20th February 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT. – 7814/03)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL): Sir, I beg to lay on the Table-

(1) A copy of the Notification No. S.O. 749 (E) (Hindi and English versions) published in Gazette of India dated the 2nd July, 2003 containing Presidential Order regarding appointment of Shri G.C. Srivastava, Secretary in the Finance Commission as Member Secretary of the Finance Commission on 1st July, 2003 upto 31st July, 2004 under the proviso of article 280 of the Constitution.

(Placed in Library, See No. LT. – 7822/03)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 371 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to rescind two notifications mentioned therein.

(ii) G.S.R. 374 (E) published in Gazette of India dated 1st May, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on D (-) Para Hydroxy Phenyl Glycine Base, originating in, or exported from, the European Union, at the rates recommended by the designated authority.

(iii) G.S.R. 375 (E) published in Gazette of India dated 1st May, 2003 together with an explanatory memorandum seeking to rescind notification No. 79/98-Cus., dated the 22nd October, 1998.

(iv) G.S.R. 376 (E) published in Gazette of India dated 1st May, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on vitrified and porcelain tiles, originating in, or exported from, China and UAE, at the rates recommended by the designated authority.

(v) G.S.R. 377 (E) published in Gazette of India dated 1st May, 2003 together with an explanatory memorandum seeking to rescind notification No. 50/2002-Cus., dated the 2nd May, 2002.

(vi) G.S.R. 380 (E) published in Gazette of India dated 2nd May, 2003 together with an explanatory memorandum seeking to amend notification No. 69/2000-Cus., dated the 19th May, 2000

(vii) G.S.R. 418 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to amend notification No. 7/2003-Cus., dated the 7th January, 2003.

(viii) G.S.R. 435 (E) published in Gazette of India dated 27th May, 2003 together with an explanatory memorandum seeking to amend notification No. 88/98-Cus., dated the 17th November, 1998.

(Placed in Library, See No. LT. – 7823/03)

- (ix) G.S.R. 436 (E) published in Gazette of India dated 27th May, 2003 together with an explanatory memorandum seeking to supersede notification No. 113/2001-Cus., dated the 1st November, 2001.
- (x) G.S.R. 440 (E) published in Gazette of India dated 28th May, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus., dated the 1st March, 2002.
- (xi) G.S.R. 469 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Borax decahydrate, originating in, or exported from, Turkey and the People's Republic of China, at the rates recommended by the designated authority.
- (xii) G.S.R. 470 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Potassium carbonate, originating in, or exported from the People's Republic of China, Republic of Korea and Taiwan, at the rates recommended by the designated authority.
- (xiii) G.S.R. 478 (E) published in Gazette of India dated 11th June, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on import of ferro silicon, originating in, or exported from South Africa and Macedonia, at the rates recommended by the designated authority.
- (xiv) G.S.R. 492 (E) published in Gazette of India dated 17th June, 2003 together with an explanatory memorandum seeking to rescind notification No. 78/2002-Cus., dated the 13th August, 2002.
- (xv) G.S.R. 512 (E) published in Gazette of India dated 24th June, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus., dated the 1st March, 2002.
- (xvi) G.S.R. 454 (E) published in Gazette of India dated 4th June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on ball bearing and parts and components thereof, originating in, or exported from, the People's Republic of China, Poland, Russia and Romania, at the rates recommended by the designated authority.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 363 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty exemption to Ready made Garments upto Rs.25 lakhs in a financial year.
- (ii) G.S.R. 364 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty based exemption to unprocessed fabric woven on powerlooms upto Rs.20 lakhs in a financial year.
- (iii) G.S.R. 365 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty exemption to specified textile articles upto Rs.25 lakhs in a financial year.
- (iv) G.S.R. 366 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1st March, 2002.
- (v) G.S.R. 367 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 7/2003-CE dated the 1st March, 2003
- (vi) G.S.R. 389 (E) published in Gazette of India dated 8th May, 2003 together with an explanatory memorandum seeking to amend notification No. 115/75-CE dated the 30th April, 1975.
- (vii) G.S.R. 396 (E) published in Gazette of India dated 13th May, 2003 together with an explanatory memorandum seeking to amend notification No. 56/2002-CE dated the 14th November, 2002.
- (viii) G.S.R. 409 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated 1st March, 2002.
- (ix) G.S.R. 410 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to prescribe effective rates of duty on specified tobacco products.
- (x) G.S.R. 411 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory

memorandum seeking to rescind Notification Nos. 12/2003-CE and 13/2003-CE dated the 1st March, 2003.

(xi) G.S.R. 412 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to exempt green tea and tea manufactured by bought leaf factory belonging to co-operative society from additional duty of excise leviable thereon.

(xii) G.S.R. 413 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to exempt crude oil from National Calamity Contingent Duty leviable thereon.

(xiii) G.S.R. 419 (E) published in Gazette of India dated 17th May, 2003 together with an explanatory memorandum seeking to exempt National Calamity Contingent Duty on specified goods as mentioned therein.

(xiv) G.S.R. 420 (E) published in Gazette of India dated 17th May, 2003 together with an explanatory memorandum seeking to amend three notifications mentioned therein.

(xv) G.S.R. 443 (E) published in Gazette of India dated 29th May, 2003 together with an explanatory memorandum seeking to amend notification No.6/2002-CE dated the 1st March, 2002.

(xvi) G.S.R. 471 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to exempt excisable goods of specified industries when manufactured in the units located in the State of Uttranchal or Himachal Pradesh from the whole of the basic and additional duties of excise leviable thereon.

(xvii) G.S.R. 472 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to exempt excisable goods manufactured in certain units in Industrial Growth Centre, Industrial Infrastructure Development Centre or Export Promotion Industrial Park or Industrial Estate or Industrial Area or Commercial Estate, or Scheme Area in the State of Uttranchal or Himachal Pradesh from the whole of the basic and additional duties of excise leviable thereon.

(xviii) G.S.R. 482 (E) published in Gazette of India dated 12th June, 2003 together with an explanatory memorandum seeking to amend notification No. 64/95-CE dated the 16th March, 1995.

(xix) G.S.R. 493 (E) published in Gazette of India dated 17th June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1st March, 2002.

(xx) G.S.R. 494 (E) published in Gazette of India dated 17th June, 2003 together with an explanatory memorandum seeking to exempt cars for the physically disabled person from the whole of the National Calamity Contingent duty leviable thereon, subject to certain conditions.

(xxi) The CENVAT Credit (Ninth Amendment) Rules, 2003 published in Notification No. G.S.R. 355 (E) in Gazette of India dated the 25th April, 2003 together with an explanatory memorandum.

(xxii) The CENVAT Credit (Tenth Amendment) Rules, 2003 published in Notification No. G.S.R. 361 (E) in Gazette of India dated the 30th April, 2003 together with an explanatory memorandum.

(xxiii) G.S.R. 362 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 13/2002-CE dated the 1st March, 2002.

(xxiv) The CENVAT Credit (Eleventh Amendment) Rules, 2003 published in Notification No. G.S.R. 378(E) in Gazette of India dated the 1st May, 2003 together with an explanatory memorandum.

(xxv) The CENVAT Credit (Twelfth Amendment) Rules, 2003 published in Notification No. G.S.R. 392(E) in Gazette of India dated the 12th May, 2003 together with an explanatory memorandum.

(xxvi) The CENVAT Credit (Thirteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 406 (E) in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum.

(xxvii) G.S.R. 407 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to amend notification Nos. 42/2001-CE and 43/2001-CE dated the 26th June, 2001.

(xxviii) G.S.R. 408 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to amend notification Nos. 40/2001-CE and 41/2001-CE dated the 26th June, 2001.

- (xxix) G.S.R. 421 (E) published in Gazette of India dated 17th May, 2003 together with an explanatory memorandum seeking to amend notification No. 35/2003-CE dated the 10th April, 2003.
- (xxx) The Central Excise (Sixth Amendment) Rules, 2003 published in Notification No. G.S.R. 422(E) in Gazette of India dated the 17th May, 2003 together with an explanatory memorandum.
- (xxxi) G.S.R. 423 (E) published in Gazette of India dated 17th May, 2003 together with an explanatory memorandum seeking to amend notification No. 11/2002-CE dated the 1st March, 2002.
- (xxxii) The CENVAT Credit (Fourteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 460(E) in Gazette of India dated the 6th June, 2003 together with an explanatory memorandum.
- (xxxiii) G.S.R. 464 (E) published in Gazette of India dated 9th June, 2003 together with an explanatory memorandum seeking to amend notification No. 36/2001-CE dated the 26th June, 2001.
- (xxxiv) The CENVAT Credit (Fifteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 465(E) in Gazette of India dated the 9th June, 2003 together with an explanatory memorandum.
- (xxxv) G.S.R. 506 (E) published in Gazette of India dated 20th June, 2003 together with an explanatory memorandum seeking to amend notification Nos. 49/2003-CE and 50/2003-CE dated the 10th June, 2003.
- (xxxvi) G.S.R. 510 (E) published in Gazette of India dated 24th June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1st March, 2003.
- (xxxvii) G.S.R. 513 (E) published in Gazette of India dated 25th June, 2003 together with an explanatory memorandum seeking to exempt excisable goods of specified industries when manufactured in the units located in the State of Sikkim, subject to certain conditions.
- (xxxviii) The CENVAT Credit (Sixteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 516 (E) in Gazette of India dated 25th June, 2003 together with an explanatory memorandum.
- (xxxix) G.S.R. 518 (E) published in Gazette of India dated 27th June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1st March, 2003.
- (xl) G.S.R. 424 (E) published in Gazette of India dated 20th May, 2003 together with an explanatory memorandum regarding exemption to Cotton yarn in the forms of cops, cones etc. sent outside the factory for conversion into plain straight reel hanks during the period commencing on 1st March, 1986 to 28th February, 1992.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 368 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus dated the 1st March, 2002
- (ii) G.S.R. 369 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus dated the 1st March, 2002.
- (iii) G.S.R. 370 (E) published in Gazette of India dated 30th April, 2003 together with an explanatory memorandum seeking to amend notification No. 25/2002-Cus dated the 1st March, 2002.
- (iv) G.S.R. 394 (E) published in Gazette of India dated 13th May, 2003 together with an explanatory memorandum seeking to prescribe concessional rates of basic customs duty on specified goods imported from Transitional Islamic State of Afghanistan in pursuance to the Preferential Trade Agreement entered into, between India and Transitional Islamic State of Afghanistan.
- (v) G.S.R. 414 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to exempt specified goods from so much of the additional duty of customs as is equivalent to the National Calamity Contingent duty leviable thereon.
- (vi) G.S.R. 415 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to exempt tea and tea waste from so much of the additional duty of customs as is



equivalent to the additional duty of excise leviable thereon.

(vii) G.S.R. 416 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to exempt green tea from the additional duty of customs leviable thereon.

(viii) G.S.R. 417 (E) published in Gazette of India dated 14th May, 2003 together with an explanatory memorandum seeking to rescind certain notifications mentioned therein.

(ix) G.S.R. 428 (E) published in Gazette of India dated 22nd May, 2003 together with an explanatory memorandum seeking to amend notification No. 105/99-Cus., dated the 10th August, 1999.

(x) G.S.R. 439 (E) published in Gazette of India dated 28th May, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1st March, 2002.

(xi) G.S.R. 444 (E) published in Gazette of India dated 29th May, 2003 together with an explanatory memorandum seeking to amend notification No. 39/96-Cus., dated the 23rd July, 1996.

(xii) G.S.R. 483 (E) published in Gazette of India dated 12th June, 2003 together with an explanatory memorandum seeking to amend notification No. 39/96-Cus., dated the 23rd July, 1996.

(xiii) The Courier Imports and Exports (Clearance) Amendment Regulations, 2003 published in Notification No. G.S.R. 457 (E) in Gazette of India dated the 5th June, 2003 together with an explanatory memorandum.

(xiv) G.S.R. 511 (E) published in Gazette of India dated 24th June, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1st March, 2002.

(xv) G.S.R. 714 (E) published in Gazette of India dated 19th June, 2003 together with an explanatory memorandum seeking to amend notification No. 208/77-Cus., dated the 1st October, 1977.

(5) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (Fifth Amendment) Rules, 2003 published in Notification No. S.O. 536 (E) in Gazette of India dated the 9th May, 2003 together with an explanatory memorandum.

(ii) The Income-tax (Sixth Amendment) Rules, 2003 published in Notification No. S.O. 550 (E) in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum.

(iii) The Income-tax (Seventh Amendment) Rules, 2003 published in Notification No. S.O. 634 (E) in Gazette of India dated the 29th May, 2003 together with an explanatory memorandum.

(iv) The Income-tax (Eighth Amendment) Rules, 2003 published in Notification No. S.O. 665(E) in Gazette of India dated the 9th June, 2003 together with an explanatory memorandum.

(v) The Income-tax (Ninth Amendment) Rules, 2003 published in Notification No. S.O. 705 (E) in Gazette of India dated the 18th June, 2003 together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 403 (E) published in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum seeking to amend notification No.59/98-ST dated the 16th October, 1998.

(ii) The Service Tax Credit (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 404 (E) in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum.

(iii) The Service Tax ( Amendment) Rules, 2003 published in Notification No. G.S.R. 405 (E) in Gazette of India dated the 14th May, 2003 together with an explanatory memorandum.

(7) A copy of the Notification No. G.S.R. 473 (E) (Hindi and English versions) published in Gazette of India dated the 10th June, 2003 seeking to amend Notification No. 2/2003-M&TP dated the 1st March, 2003 issued under

section 8 of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

(8) A copy of the Insurance (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 724 (E) in Gazette of India dated the 24th June, 2003 under sub-section (3) of section 114 of the Insurance Act, 1938.

(9) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Current Account Transaction) (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 14th May, 2003.

(ii) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 14th May, 2003.

(iii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 399 (E) in Gazette of India dated the 14th May, 2003.

(iv) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 452 (E) in Gazette of India dated the 3rd June, 2003.

(v) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Third Amendment) Regulations, 2003 published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 4th June, 2003.

(vi) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 531 (E) in Gazette of India dated the 9th July, 2003.

(vii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 532 (E) in Gazette of India dated the 9th July, 2003.

(viii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 9th July, 2003.

(Placed in Library, See No. LT. – 7823/03)

(10) A copy of the statement (Hindi and English versions) indicating the results of Market Borrowings by Central Government during the year 2002-2003.

(Placed in Library, See No. LT. – 7815/03)

(11) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended the 31st March, 2003 along with Audited Accounts.

(Placed in Library, See No. LT. – 7816/03)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRI SATYA BRATA MOOKHERJEE): Sir, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India and Export Inspection Agencies for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. – 7817/03)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export of Live Fish (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O. 490 (E) in Gazette of India dated the 2nd May, 2003

(Placed in Library, See No. LT. – 7818/03)

(ii) The Export of Bivalve Molluscs (Quality Control, Inspection and Monitoring) Rules, 2003 published in Notification No. S.O. 668(E) in Gazette of India dated the 10th June, 2003 .

(Placed in Library, See No. LT. – 7819/03)

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 8 of the Tobacco Board Act, 1975:-

(i) S.O. 639 (E) published in Gazette of India dated the 30th May, 2003 relaxing the operation of provisions of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh for the period mentioned in the notification and also permit the sale of excess FCV tobacco of the registered growers and unauthorized tobacco crop at the auction platforms authorised by the Tobacco Board.

(ii) S.O. 640 (E) published in Gazette of India dated the 30th May, 2003 authorising the Tobacco Board to admit, from the date mentioned in the notification, the regular and registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in the State of Andhra Pradesh, the excess tobacco produced by the registered growers and the unauthorized FCV tobacco produced by the unregistered growers in the State of Andhra Pradesh subject certain conditions

(iii) S.O. 644 (E) published in Gazette of India dated the 2nd June, 2003 authorising the Tobacco Board to admit, from the date mentioned in the Notification, the regular and registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in Andhra Pradesh, the unauthorized tobacco produced by unregistered farmers in the State of Andhra Pradesh, subject to certain conditions.

(iv) S.O. 645 (E) published in Gazette of India dated the 2nd June, 2003 relaxing the operation of the provisions of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh, from the date mentioned in the Notification and also to permit the sale of FCV tobacco crop at the auction platforms authorised by the Tobacco Board.

(Placed in Library, See No. LT. – 7820/03)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004.

(Placed in Library, See No. LT. – 7821/03)



